

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 314**

IA-437/2024

In

IB-43(ND)/2022

**IN THE MATTER OF:**

M/s. Bank of Baroda

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Shweta Maheshwari

**.....RESPONDENT**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 12.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Advocates.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Abhishek Anand, Learned Counsel appearing for the Resolution Professional seeks time to file rejoinder affidavit. One week time granted.

List the matter on **02.05.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**